

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 101
131/252(ND)/2024

IN THE MATTER OF:

Income Tax Officer, Ward 27(1), New Delhi

.....APPLICANT/PETITIONER

Vs

Registrar of Companies, Delhi & Ors. (M/s Worban Services Pvt. Ltd.)

.....RESPONDENT

SECTION

U/s 252(1)

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,
Mr. Rishabh Nangia, Mr. Nikhil Jain, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by the Learned Counsel appearing for the Appellant.

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of this application to the Respondents by all modes and file proof of service along with an affidavit within one week. The Respondents are directed to file reply affidavit within one week after receipt of the notice.

List the matter on **07.10.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**